SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.4685/2020

(Arising out of impugned final judgment and order dated 15-11-2019 in CRLA No. 414/2015 passed by the High Court of Andhra Pradesh at Amravati)

GOPISETTY HARIKRISHNA

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH

Respondent(s)

([Mr. Gopal Jha, Advocate for Rajasthan High Court Bench at Jaipur, Mr. Gautam Narayan, Advocate for the High Court of Delhi, Mr. Sanjai Kumar Pathak, Advocate for the High Court of Meghalaya at Shillong, Mr. Naresh K. Sharma, Advocate for High Court of Tripura and Mr. Gaurav Agrawal, Advocate for Patna High Court]

(IA No. 116439/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 87106/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 116438/2020 - EXEMPTION FROM FILING O.T.)

Date: 28-11-2022 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE A.S. BOPANNA HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Ms. Mahalakshmi Pawani, Sr. Adv.

Mr. Neeleshwar Pavani, Adv.

Mr. S. Mishra, Adv.

Mrs. Revathy Raghavan, AOR

Divya Singhvi, Adv.

For Respondent(s) Mr. Mahfooz A. Nazki, AOR

Mr. Polanki Gowtham, Adv.

Mr. Shaik Mohamad Haneef, Adv.

Mr. T. Vijaya Bhaskar Reddy, Adv.

Ms. Rajeswari Mukherjee, Adv.

Mr.K.V.Girish Chowdary, Adv.

For Meghalaya High Court Mr. Sanjai Kumar Pathak, Adv.

Mr. Arvind Kumar Tripathi, Adv.

Mrs. Shashi Pathak, Adv.

Mr. Gautam Narayan, AOR

Ms. Arushi Gupta, Adv.

For Rajasthan Mr. Gopal Jha, AOR High Court. Mr. Joydip Roy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Written Submissions dated 06.09.2022 filed by learned senior counsel for the petitioner is taken on record.

List the matter on a non-miscellaneous day after three weeks.

In the meantime, such of those States who are yet to file their affidavits indicating the status, also file their affidavits.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA) ASSISTANT REGISTRAR